

nue and tax collections and mobilisation of other budgetary resources. The latest assessment made by the Planning Commission in consultation with the Ministry of Finance indicates that while the Government of Mysore would be eligible to receive Rs. 60.5 crores as special accommodation for the State's Fourth Plan, they would not be entitled to special accommodation on non-Plan account except for Rs. 6.18 crores released in the year 1969-70. The Government of Mysore have been representing that they should be given special accommodation on non-Plan account also to the full extent originally envisaged. The State Government have been informed that it will not be possible to deviate from the general criteria laid down for grant of special accommodation on non-Plan account to individual States.

(b) An amount of Rs. 51.72 crores has been released to the Government of Mysore so far as special accommodation—Rs. 45.54 crores on Plan account and Rs. 6.18 crores on non-Plan account.

Police firings in Andhra Pradesh during recent agitation in the State on Mulki Rule issue

244. SHRI G. Y. KRISHNAN
PROF. MADHU DANDAVATE.

Will the Minister of HOME AFFAIRS be pleased to state

(a) the number and names of places where Police was compelled to use lathi-charge, tear gas and firing in Andhra Pradesh due to the recent agitation arising from Mulki Rule issue; and

(b) the steps taken by Central Government to solve the problem in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) According to the information received from the

State Government, the police resorted to lathi-charge on 20 occasions in the Districts of Anantapur, Cuddapah, Nellore, Guntur, West Godavari, East Godavari, Visakhapatnam and Srikakulam. Tear gas alone was used on only one occasion in Chittoor Town. The police resorted to firing on 57 occasions these occurred in the Districts of Kurnool, Prakasam, Guntur, Srikakulam, Krishna, Karimnagar, Anantapur, Nellore, Visakhapatnam, West Godavari, East Godavari, Khammam and Nizamabad and in Hyderabad City.

(b) Government are taking all necessary steps to restore normalcy and order in the State.

Demarcation of Tribal Scheduled Areas in Tripura

245. SHRI DASARATHA DEB: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether Government have received any representation from the tribals of Tripura demanding the clear-cut demarcation of Tribal Scheduled Areas in Tripura in 1972;

(b) if so, the reaction of the Central Government thereto; and

(c) the steps being taken by Government to protect the tribals of Tripura who are being eliminated even from the Tribal Scheduled Areas?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Facts are being ascertained.

Difficult Area Allowance for Tripura postal employees

246. SHRI DASARATHA DEB: Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government have arrived at any final decision with regard